

(b) in how many of these cases have approval been accorded for period exceeding three years;

(c) whether there are cases, where annual reviews have not been carried out, or where funds under approval have not been used exclusively for research purposes;

(d) if so, whether any action has since been initiated;

(e) if so, details thereof; and

(f) how many of the approved institutions are directly connected with big Industrial Houses?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL):

(a) There are at present 118 universities in the country. 7 of these are functioning under Acts of Parliament and the remaining under the Acts of State Legislatures. There are in addition 13 institutions which have been notified by the Central Government as institutions deemed to be universities under Section 3 of the UGC Act, 1956. Neither these universities, nor any other institute/organisation have to obtain the specific approval of the Central Government under the provisions of any law to engage themselves in scientific research. The question of the number of such universities/institutions approved by the Central Government for scientific research does not, therefore, arise.

(b) to (f) Do not arise.

#### Formulation of comprehensive scheme for Rehabilitation of disabled

4230. SHRI DEEN BANDHU VERMA: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether Government have formulated a comprehensive scheme for the rehabilitation of the disabled; and

(b) if so, whether the State Government have been given any directives in this behalf?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON):

(a) and (b) With a view to draw up a comprehensive scheme for rehabilitation of the disabled, Government have initiated a few pilot projects. Two pilot projects, one in Maharashtra and the other in Orissa have been sanctioned in 1982-83. Other State Governments have been sounded to ascertain the possibility of setting up a few more pilot projects next year.

#### Declaration of Indian Ocean as peace zone

4231. SHRI BHEEKHABHAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the latest decisions taken in regard to Indian Ocean by surrounding maritime countries;

(b) whether there has been common consensus about declaring Indian Ocean as Peace Zone; and

(c) the parties to any agreement arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) to (c) During the recently concluded New Delhi Summit Conference of Non-aligned countries, in which most of the littoral and hinterland States of the Indian Ocean participated, the non-aligned countries reaffirmed their determination to continue their endeavour towards the attainment of the objectives embodied in the Declaration of the Indian Ocean as a Zone of Peace contained in Resolution 2332 (XXVI) adopted by the United Nations General Assembly in December, 1971. The Declaration has been supported by all non-aligned littoral and hinterland countries who have supported successive resolutions of the